

NOTICE

IN PARTIAL MODIFICATION to the Notice of assignment for taking up the matters physically at Principal Seat at Bombay dated 24th September 2021, **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that, the Hon'ble the Chief Justice has been pleased to nominate the following Hon'ble Judges to hear the matters **physically at the Principal Seat at Bombay, from Wednesday, 20th October 2021 to 31st October 2021 :**

On 21, 25 to 29 October 2021

1	The Hon'ble Shri Justice A. A. SAYED AND The Hon'ble Shri. Justice S. G. DIGE (Court Room No. 49)	<p style="text-align: center;">APPELLATE SIDE</p> For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra. (B) All Civil References. (C) All Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (E) All Family Court Appeals. (F) All Civil Writ Petitions relating to women and children. (G) All Civil Writ Petitions concerning persons with disability.	<p style="text-align: center;">ORIGINAL SIDE</p> For Admission, hearing and order matters therein: (A) All Civil Writ Petitions relating to infrastructure of all Courts in Mumbai (B) All Civil References. (C) All Civil Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (D) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations. (E) All Civil Writ Petitions relating to women and children. (G) All Civil Writ Petitions concerning persons with disability.	<p><u>For Appellate Side</u> dbcourt02@gmail.com</p> <p><u>For Original Side</u> dbcourt02.os@gmail.com</p>
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On 20 October 2021

2	<p>The Hon'ble Shri Justice P. B. VARALE</p> <p>AND</p> <p>The Hon'ble Shri Justice V. G. BISHT</p> <p>(Court Room No. 40)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p>	<p>dbcourt05@gmail.com</p>
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On 21, 25 to 29 October 2021

2 A	<p>The Hon'ble Shri Justice P. B. VARALE</p> <p>AND</p> <p>The Hon'ble Shri Justice MADHAV JAMDAR</p> <p>(Court Room No. 40)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p>	<p>dbcourt05@gmail.com</p>
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		<p>(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p>(E) All Civil Writ Petition not assigned to other Courts.</p>	<p>(C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p>(E) All Writ Petition not assigned to other Courts.</p>	
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On 22 October 2021

<p>2 B</p>	<p>The Hon'ble Shri Justice P. B. VARALE</p> <p>AND</p> <p>The Hon'ble Shri Justice MADHAV JAMDAR</p> <p>(Court Room No. 40)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p>(E) All Civil Writ Petition not assigned to other Courts.</p> <p>(F) Civil Writ Petitions against the orders passed by CAT and MAT.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p> <p>(C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts.</p> <p>(D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.</p> <p>(E) All Writ Petition not assigned to other Courts.</p> <p>(F) Civil Writ Petitions against the orders passed by CAT and MAT.</p>	<p>dbcourt05@gmail.com</p>
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On 21, 22, 25 to 29 October 2021

<p>3</p>	<p>The Hon'ble Shri Justice S. J. KATHAWALLA AND The Hon'ble Shri. Justice MILIND JADHAV (Court Room No. 20)</p> <p>COMMERCIAL APPELLATE DIVISION BENCH</p>	<p align="center">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) Civil Writ Petitions relating to Maharashtra Land Revenue Code. (B) All Civil Writ Petitions relating to Energy and Airports. (C) Civil Writ Petitions relating to Forests. (D) Contempt Appeals. (E) All Letters Patent Appeals. (F) All Arbitration Appeals pertaining to Division Bench. (G) All Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas. (H) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).</p> <p>(I) Appeals under Section 13 of the Commercial Courts Act, 2015. (J) All Civil Writ Petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections.</p>	<p align="center">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) Writ Petitions relating to Maharashtra Land Revenue Code. (B) All Writ Petitions relating to Energy and Airport. (C) Writ Petitions relating to Forests. (D) All Arbitration Appeals pertaining to Division Bench. (E) All Appeals (except those assigned to other Court). (F) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (G) Appeals under Section 13 of the Commercial Courts Act, 2015. (H) All Civil Writ Petitions relating to APMC Act including Election Matters and Caste Scrutiny matters pertaining to Elections.</p>	<p><u>For Appellate Side</u> dbcourt6@gmail.com</p> <p><u>For Original Side</u> dbcourt6.os@gmail.com</p>
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		<p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(D) Chartered Accountant References.</p> <p>(E) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).</p>	<p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(D) Chartered Accountant References.</p> <p>(E) Writ Petitions in Indirect Tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).</p>	
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On 22 October 2021

6	<p>The Hon'ble Shri. Justice M. S. KARNIK</p> <p>(Court Room No. 34)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) All pending Anticipatory Bail Applications from Nos. ABA/143/2018 to ABA/984/ 2018 and ABA/2501/2019 to ABA/2700/2019.</p> <p>(B) All pending Bail Applications from Nos. BA/3/2020 to BA/69/2020 and BA/210/2020 to BA/264/2020.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p style="text-align: center;">----</p>	<p><u>For Appellate Side</u> sbcourt22.as@gmail.com</p>
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NOTE

- 1) On 20.10.2021, the Bench presided over by the **Hon'ble Shri. Justice V. G. Bisht** will not be available for judicial work. The urgent mentioning and placing of matters, if any, will be allowed before the Bench presided over by the **Hon'ble Smt. Justice Bharati H. Dangre**.
- 2) In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then the matter be placed before the Court as per **Standing Order Notice w.e.f. 5th July 2021 and subsequent modifications thereto**.

3) The Advocates and parties-in-person should follow strictly the instructions in the SOP (Annexure-A) i.e. SOP for physical hearing, published on official website of Bombay High Court.

Dated 13th day of October 2021

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.